

MANIPUR GAZETTE



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GOVERNMENT OF MANIPUR
SECRETARIAT: LAW & LEGISLATIVE AFFAIRS DEPARTMENT

NOTIFICATION

Imphal, the 10th August, 2015

No. 2/33/2015-Leg/L: The following Act of the Legislature, Manipur which received assent of the Governor of Manipur on 3rd August, 2015 is hereby published in the Official Gazette:

THE MANIPUR PUBLIC SERVICE COMMISSION (ADDITIONAL FUNCTIONS)
AMENDMENT ACT, 2015
(MANIPUR ACT NO. 10 OF 2015)

AN
ACT

to amend the Manipur Public Service Commission (Additional Functions) Act, 2014 (Manipur Act No. 6 of 2014).

Be it enacted by the Legislature of Manipur in the Sixty-sixth year of the Republic of India as follows:

1. (1) This Act may be called the Manipur Public Service Commission (Additional Functions) Amendment Act, 2015.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. In section 2 of the Manipur Public Service Commission (Additional Functions) Act (hereinafter referred to as the Principal Act), 2014 after clause (b), the following new clause (bb) shall be inserted, namely,—

Amendment of Section 2.

“(bb) “Government Company” means a company as defined in clause (45) of section 2 of the Companies Act, 2013 (Act 18 of 2013), in which not less than

fifty-one percent of the paid share capital is held by the Government of Manipur as specified in Schedule-II appended to this Act;”.

Amendment
of Section 3.

3. In section 3 of the Principal Act, for the words “local authorities” and “local authority” wherever they occur, the words “local authority and Government Company” shall be substituted.

Amendment
of Section 4.

4. For section 4 of the Principal Act, the following shall be substituted, namely,—

“4. Power to add or omit from the list of local authority and Government Company,— The State Government may, by notification in the Official Gazette, add to or omit from the list of local authority or Government Company specified in the Schedule I or Schedule II respectively.”

Amendment
of Section 5.

5. For clause (a) of sub-section (2) of section 5 of the Principal Act, the following shall be substituted, namely,—

“(a) the procedure to be followed by the local authorities and Government Company for consultation with the Commission;”

Insertion of
Schedule-II.

6. After SCHEDULE-I the following SCHEDULE-II shall be inserted, namely,—

“SCHEDULE-II

Sl. No.	Name of the Government Company
1.	Manipur State Power Distribution Company Limited
2.	Manipur State Power Company Limited

TH. KAMINI KUMAR SINGH,
Addl. Secretary (Law), Government of Manipur.